CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

O.A. No.1907 of 1994

Dated: 15.5.1995

M.A. Khan aged about21 years, S/o Shri Sultan Khan ,R/o 107, Nanakganj, Sipri Bazar, Jhansi and others. ... Applicants.

(By Advocate Sri Rakesh Verma)

Versus

- Union of India through G.M. Gentral Railway, Bombay V.T.
- 2. The D.R.M. Central Railway,
 Jhansi
 Respondents.

 Hon. Mr. S. Das Gupta, A.M.
 Hon. Mr. T.L. Verma, J.M.

 O R D E R

(By Hon. Mr. S. Das Gupta, Member(A))

Applicants have stated on oath that they are the sons of Railway Employees whodid not participate in the railway strike and are considered as Layal Workers.

- Heard Sri Rakesh Verma, learned counsel for the applicants.
- The case of the applicant is that they are the children of Railway Employees who did not participate in the Railway Strike of 1974 and were assured certain concessions including special consideration in respect of the children for appointment in the Railways. The applicants centend that after attaining the majority they have applied for being granted concession of appointment under the railways but the same has not been considered as far.

- 4. The learned counsel for the applicants has drawn our attention to representation dated 28.4.1995 which has been submitted to the D.R.M. Central Railway Jhansi by the applicants.
- will be sufficient to give a direction to the respondents that the said representation dated 28.5.199 submitted by the applicants to the D.R.M. Central Railway, Jhansi be considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.

Member (J)

Member (A)

(n.u.)